©
കേരള സർക്കാർ
Government of Kerala
2017

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ്
KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 സെപ്റ്റംബർ 19 19th September 2017 1193 കന്നി 3 3rd Kanni 1193 1939 ഭാദ്രം 28 28th Bhadra 1939	നമ്പർ No.	37

PART III
Co-operative Department

REGISTRATION CERTIFICATE

No. O-4963/2017. *9th August 2017.*

I do hereby certify in exercise of the powers conferred on me under Section 7 of the Kerala Co-operative Societies Act, 1969 (Act 21 of 1969) that the following society the particulars which is furnished in the Categorical Statement is registered by me today as a Co-operative Society under the said act on the basis of limited liability and that the bye-laws of the undermentioned society is also hereby registered under the said Section.

Categorical Statement

1. Name of Society—EMS Co-operative Hospital Society Ltd. Q. 1665.
2. Date of Registration—9-8-2017.
3. Address—EMS Co-operative Hospital Society Ltd. Q. 1665 Pathanapuram P. O., Kollam-689 695.
4. Liability—Limited.
5. Area of operation—Kollam District Except Kunnathur Taluk.
6. Objectives—As per by law clause-3
7. Type—Primary Hospital Society Rule (15) (6) (2) of KCS Act & Rule.
8. Authorised Share Capital :

` 25,00,00,000 (Twenty Five Core only.)

(1) 100000 'A' Class share of ` 1,000 each.

(2) 4000 'B' Class share of ` 7500 each.

(3) 10000 'C' Class share of ` 10,000 each.

(4) 1000000 'D' Class share of ` 20 each.

30 times of total paid up Share Capital and Reserve Fund.

Office of the Joint Registrar of Co-operative Societies (General), Kollam.

(Sd.)
Joint Registrar (General).

Gaz. No. 37/2017/DTP (Co-operative).

REGISTRATION CERTIFICATE

No. O-2527/2017/R. Dis. *22nd July 2017.*

I do hereby certify in exercise of the powers conferred on me under Section 7 of the Kerala Co-operative Societies Act, 1969 (Act 21 of 1969) that the following society, which is furnished in the Categorical Statement is registered by me today as a Co-operative Society under the said Act on the basis of limited liability and that the bye-laws of the undermentioned society is also hereby registered under the said Section.

തരംതിരിച്ചുള്ള പട്ടിക

1. സംഘത്തിന്റെ പേരും നമ്പരും —കായംകുളം മർക്കന്റൈയിൽ വെൽഫെയർ കോ-ഓപ്പറേറ്റീവ് സൊസൈറ്റി (ക്ലിപ്തം) നമ്പർ എ 1215.
2. രജിസ്ററർ ചെയ്ത തീയതി—22-7-2017.
3. മേൽവിലാസം—കായംകുളം മർക്കന്റൈയിൽ വെൽഫെയർ കോ-ഓപ്പറേറ്റീവ് സൊസൈറ്റി (ക്ലിപ്തം) നമ്പർ എ 1215, കായംകുളം പി. ഒ., കാർത്തികപ്പള്ളി, ആലപ്പുഴ.
4. ബാദ്ധ്യത—ക്ലിപ്ത ബാദ്ധ്യത.
5. പ്രവർത്തന പരിധി—കായംകുളം മുനിസിപ്പാലിറ്റിയും കണ്ടല്ലൂർ, കൃഷ്ണപുരം, ദേവികുളങ്ങര പഞ്ചായത്തുകളും.
6. സംഘത്തിന്റെ തരം—സോഷ്യൽ വെൽഫെയർ സഹകരണ സംഘം റൂൾ (15) (12) (1).
7. അംഗീകൃത മൂലധനം—

100 രൂപ വിലയുള്ള 5000

"എ" ക്ലാസ് ഓഹരി വില— = ` 5,00,000

1000 രൂപ വിലയുള്ള 5000

"ബി" ക്ലാസ് ഓഹരികളുടെ വില = ` 50,00,000

ആകെ = ` 55,00,000

8. സംഘത്തിന് പരമാവധി വാങ്ങാവുന്ന കടം—പിരിഞ്ഞു കിട്ടിയ ഓഹരി മൂലധനവും കരുതൽ ധനവും ചേർന്ന തുകയുടെ 150 മടങ്ങ്.

സഹകരണ സംഘം
ജോയിന്റ് രജിസ്ട്രാർ (ജനറൽ)
ഓഫീസ്, ആലപ്പുഴ.

(ഒപ്പ്)
ജോയിന്റ് രജിസ്ട്രാർ (ജനറൽ).

ക്ലെയിം നോട്ടീസ്

[1969-ലെ കേരള സഹകരണ നിയമത്തിന് വിധേയമായി തയ്യാറാക്കിയിട്ടുള്ള ചട്ടം 69 (2) പ്രകാരം]

നമ്പർ എ. ഇ. എൽ./5745/91. 2017 ജൂൺ 27.

പടിഞ്ഞാറെക്കര സർവ്വീസ് സഹകരണ ബാങ്ക് ക്ലിപ്തം 324-ന്റെ പ്രവർത്തനം നിർത്തൽ ചെയ്ത് വകുപ്പ് 72 പ്രകാരം സഹകരണസംഘം അസിസ്റ്റന്റ് രജിസ്ട്രാർ (ജനറൽ) വൈക്കം ആഫീസിലെ വൈക്കം യൂണിറ്റ് ഇൻസ്പെക്ടറെ ലിക്വിഡേറ്ററായി നിയമിച്ചിട്ടുള്ളതിനാൽ ടി സംഘത്തിൽ ആർക്കെങ്കിലും എന്തെങ്കിലും തുക കിട്ടുവാനുണ്ടെങ്കിൽ ടി വിവരം ഈ നോട്ടീസ് പരസ്യപ്പെടുത്തുന്ന തീയതി മുതൽ രണ്ടു മാസത്തിനകം എന്നെ നേരിട്ടോ ചുമതലപ്പെടുത്തുന്ന ഏജന്റ് മുഖാന്തിരമോ അറിയിക്കേണ്ടതാണ് എന്നും സംഘത്തിലേക്ക് എന്തെങ്കിലും ഇനത്തിൽ അടയ്ക്കുവാനുള്ള തുക ഒരു മാസത്തിനകം നേരിൽ തന്ന് രസീത് വാങ്ങേണ്ടതാണ് എന്നും ഇതിനാൽ പൊതുജനങ്ങളെയും സംഘങ്ങളെയും അറിയിച്ചുകൊള്ളുന്നു.

(ഒപ്പ്)
ലിക്വിഡേറ്റർ,
സഹകരണ സംഘം ഇൻസ്പെക്ടർ,
വൈക്കം യൂണിറ്റ്
സഹകരണ സംഘം അസിസ്റ്റന്റ്
രജിസ്ട്രാർ (ജനറൽ)
ആഫീസ്, വൈക്കം

REGISTRATION CERTIFICATE

In exercise of the powers conferred upon me under Section 7 of the Kerala Co-operative Societies Act, 1969 (Act 21 of 1969) that the following Society, the particulars which are furnished in the Categorical Statement is registered by me today as a Co-operative Society under the said Act on the basis of limited liability and that the bye-laws of the undermentioned Societies are also hereby registered under the said Section.

Categorical Statements

(1)

No. O-4247/2016/R. Dis. *2nd August 2017.*

1. Name and Number of the Society—Kuttikkol Vyapari Vyavasayi Welfare Co-operative Society Ltd. No. S. 553.
2. Date of Registration—2-8-2017.
3. Address—Kuttikkol, P. O. Kuttikkol, Kasaragod District.
4. Liability—Limited.
5. Area of operation—Kasaragod Taluk in Kasaragod District.
6. Main Object—As per Bye- law No.-4
7. Authorised Share Capital— ` 90,00,000
8. Maximum Borrowing Power of the Society—150 times of the paid up Share Capital plus Reserve Fund.
9. Type of Society—Rule 15 (12) (3) (1) Miscellaneous.

(2)

No. O-2025/2017/R. Dis. *2nd August 2017.*

1. Name and Number of the Society—Kasaragod District Motor Driving School Instructors and Workers Welfare Co-operative Society Ltd. No. S. 554.
2. Date of Registration—2-8-2017.
3. Address—Kanhangad P. O., Kanhangad, Kasaragod District.
4. Liability—Limited.
5. Area of operation—Kasaragod District.
6. Main Object—As per Bye- law No.-3
7. Authorised Share Capital :— ` 40,00,000
8. Maximum Borrowing Power of the Society—150 times of the paid up Share Capital plus Reserve Fund.
9. Type of Society—Rule 15 (12) (3) (1) Miscellaneous.

(Sd.)

Office of the Joint Registrar of Co-operative Societies (General), Kasaragod.

Joint Registrar of Co-operative Societies (General).